कर सकता हूं कि जो नोटिस दिये जायें उन का जवाब मुझ से यहां हाउस में तलब किया जाए श्रौ मैं हर एक का जवाब दूं। यह मेरे लिये तो नामुमकिन है। यह जरूर होगा कि कोई मैम्बर महसूस करे कि कोई सावाल ज्यादा महत्ता का है उन के खयाल में श्रौर मैं ने उसे नामंजूर कर दिया है। लेकिन उस के लिए मैं ने कई बार कहा है कि वह मुझ से श्रा कर मिल सकता है या मुझ को लिख कर भेज सकता है श्रौर मैं दुबारा गौर करने को तैयार हूं। कई बार मैं ने ऐसा किया है। श्रगर यह कहा जाए जैसे मधु लिमये साहब ने कहा है कि उठाने की इजाजत दी जाए श्रौर हाउस चाहे तो मंजूर करे, तब मुझे कोई एतराज नहीं है ......

कुछ माननीय सदस्य : नो

श्रध्यक्ष महोदय : श्रगर सिर्फ श्रपोजीशन ही कह दे कि यह रखा जाए तो भी मैं वैसा करने के लिये तैयार हूं। वोट करते चले जायेंगे श्रौर फैसले होते चले जायेंगे .....

श्री बागड़ी : उन को रखा जाए।

Shri Kapur Singh (Ludhiana): That is not our demand.

श्रध्यक्ष महोदय : हाउस ने करना है। सिर्फ एक श्रपोजीशन के मेम्बर की बात को मैं कैसे मान लूं।

श्री बागड़ी : श्री कपूर सिंह की श्रावाज से भी नहीं होता है।

श्रध्यक्ष महोदय : श्राप चाहें तो मैं वोट ले सकता हूं।

श्री बागड़ी : जरूर :

श्रध्यक्ष महोदय : श्रगर जोर देते हैं तो जो लोग चाहते हैं कि हाउस फैसला करे तो वे श्रपनी श्रपनी जगहों पर खड़े हो जायें।

श्री बाग ी : यह बात नहीं है।

श्रध्यक्ष महोदय : वह कहते थे कि सारी श्रपोजीशन मेरे साथ है। जो हैं उन के साथ वे खड़े हो जायें ....

श्री बागड़ी : मैं यह नहीं कह रहा हूं। मैं ने तो यह कहा है कि जो श्राप के पास श्राये उस को पढ़ कर श्राप को सुनाना चाहिये।

श्रध्यक्ष महोदय : यह भी नहीं हो सकता है कि मैं पढ़ कर सुनाऊं। मैं ने बहुत दफा कहा है कि जब कोई फैसला हो गया श्रौर कई बार हो गया उस को रोज रोज फिर से रेज किया जाए श्रौर फिर उस का वही जवाब देता जाऊं श्रौर यह सवाल उठता चला जाए यह नहीं होगा। बार बार उसी चीज को उठाया जाए यह नहीं हो सकता है। किसी को कोई शिकायत हो, कोई समझता हो कि सवाल ज्यादा महत्ता का है श्रौर वह मेरे पास श्राना न चाहता हो तो मुझे लिख दे, मैं जरूर विचार करूंगा श्रौर जरूरत समझूंगा तो ले लूंगा। लेकिन कोई खड़ा हो कर कहना शरू कर दे तो इस को मैं नहीं सुन सकता हूं।

12.34 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER SECTION 38 OF PREVENTION OF CRUELTY TO ANIMALS ACT

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawaz Khan): I beg to lay on the Table a copy each of the following Notifications under sub-section (4) of section 38 of the Prevention of Cruelty to Animals Act, 1960:

(i) The Prevention of Cruelty to Animals (Licensing of Farriers) Rules 1965, published in Notification No. S.O. 1043 dated the 3rd April, 1965.

(ii) The Prevention of Cruelty to Draught and Pack Animals

[Shri Shahnawaz Khan.]

Rules, 1965, published in Notification No. S.O. 1044 dated the 3rd April, 1965.

[*Placed in Library. See* No. LS-4335|65].

12.34½ hrs.

COMMITTEE ON SUBORDINATE LEGISLATION

MINUTES

Shri Krishnamoorthy Rao (Shimoga): I beg to lay on the Table the Minutes of the Tenth, Eleventh and Twelfth sittings of the Committee on Subordinate Legislation.

FOURTH REPORT

Shri Krishnamoorthy Rao: I beg to present the Fourth Report of the Committee on Subordinate Legislation.

12.34½ hrs.

COMMITTEE ON PUBLIC UNDERTAKINGS

EIGHTH REPORT

Shri P. G. Menon (Mukundapuram): I beg to present the Eighth Report of the Committee on Public Undertakings on Townships and Factory Buildings of Public Undertakings.

12.34¾ hrs.

RE. SITUATION ON KUTCH-SIND BORDER

Shri Hari Vishnu Kamath (Hoshangabad): Before the House resumes discussion on the Finance Bill, by your leave, may I request the Prime Minister, who is present in the House, to make a statement on the present situation on the Kutch-Sind border in view of the diverse reports in the press, conflicting reports?

Mr. Speaker: It is for him to make a statement if he wants to.

Shri Hari Vishnu Kamath: Is he not prepared to make a statement? There are press reports regarding cease-fire, and about Pakistani firing. I think he should make a clarificatory statement. I think he is prepared to make one; I see him rising. (*Interruption*).

Mr. Speaker: Order, order.

Shri D. C. Sharma (Gurdaspur): Sometime back, you stated that you would not have any list from any party so far as the selection of speakers is concerned, and we thought that you would be sticking to that decision But I learn that yesterday again lists have been sent to you and you are now going by those lists. I want to know whether it is a fact.

Mr. Speaker: I never said that I would not have any lists. The parties have every right to send me their list. I only said that the overriding consideration would be catching the eye. The lists can be sent and the lists may be of assistance also.

Shri D. C. Sharma: There are some Members who stand a dozen times and yet they do not catch your eye, because you go by the lists.

Mr. Speaker: That is wrong. It is not correct that I strictly go by the list. It is just possible that someone might not have caught my eye on some subjects. But that is a different thing altogether.

Shri Hari Vishnu Kamath: I request that if the Prime Minister is making a statement late in the day, he may tell us the time.

Mr. Speaker: If there is anything like that, I will inform the House.